

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTER ZONE BENCH, KOLKATA**

Original Application No. 183/2025/EZ

IN THE MATTER OF:

URBASHI JENA

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

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Place:

Nikhil Aradhe,

Date: 18/12/2025

K-19, LGF, Jungpura Extension,

Delhi – 110014,

Advocate for Respondent No. 4

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTER ZONE BENCH, KOLKATA**

Original Application No. 183/2025/EZ

IN THE MATTER OF:

URBASHI JENA

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

**COUNTER AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT NO. 4**

I, Ambar Kumar Kar, aged about 58 years, S/o Late Kulamani Kar, at present serving as Collector and District Magistrate, Jajpur, having Office at Jajpur Town, District Jajpur - 755001, do hereby solemnly affirm and state as follows:

1. That I am the Collector and District Magistrate, Jajpur, i.e., Respondent No. 4, in the captioned Original Application and have gone through the contents and purport thereof and has filed this Counter Affidavit, for the proper and effective adjudication of this case.

Ambar Kumar Kar
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



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2. That I say that, the Applicant alleges that Bajabati Black Stone Quarry No. 6 in Dharmasala Tahasil, Jajpur is being operated in violation of Environmental Clearance (EC), Consent to Operate (CTO) and mining plan conditions, including mining beyond the lease area and depth, blasting near habitations and roads, and inadequate safety and environmental safeguards. It is further claimed that a stone crusher has been permitted within the prohibited distance, that compliance reports and monitoring have not been undertaken, and that these activities have caused pollution, depletion of groundwater and harm to local residents. On these allegations, the Applicant seeks withdrawal of EC/CTO, stoppage of quarry operations and assessment of alleged illegal extraction.

Ambar Kumar Kar
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

3. That I say that, this Hon'ble Tribunal vide its order dated 08.10.2025, in the captioned O.A. was pleased to issue notice to all respondents and further directed constitution of a Joint Committee comprising: (i) the Collector & District Magistrate, Jajpur (as the nodal officer), (ii) Odisha State Pollution Control Board (OSPCB), (iii) Deputy Director of Mines, Jajpur (DDM) and (iv) SEIAA, Odisha. The Committee was mandated to undertake site inspections,



associate the applicant and project proponent, verify the factual position regarding the alleged violations pertaining to Bajabati Stone Quarry No. 6, and suggest appropriate remedial measures.

4. That I say that, pursuant to the directions issued by this Hon'ble Tribunal, the Deponent issued Order No. 15791/2025 dated 04.11.2025 constituted a Joint Committee comprising of the: (i) Tahasildar, Dharmasala (as the representative of the Collector & District Magistrate), (ii) the Regional Officer, OSPCB, Kalinganagar (iii) the DDM, Jajpur Circle, Jajpur and (iv) a Scientist of SEIAA, Odisha. The said Committee was mandated to visit the site, examine the grievances raised in the application, associate the applicant and the project proponent during the field enquiry, verify the factual position and submit a remedial action report. Necessary instructions were also issued to the DDM for coordination and timely submission of the report. I say that the District Administration has acted in bona fide and in strict adherence to the said order of this Hon'ble Tribunal. A copy of the Order No. 15791/2025 dated 04.11.2025 issued by the Collectorate, Jajpur issued constituting a Joint Committee is annexed herewith and marked as

Ambar kumar kan
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

ANNEXURE-A/4.





5. That I say that, vide communication bearing Letter No. 6818/MM, Jajpur dated **10.11.2025**, issued by the DDM, Jajpur Circle, the members of the Joint Inspection Committee, including the Tahasildar, Dharmasala; the Regional Officer, State Pollution Control Board, Kalinganagar; and the Environmental Scientist, SEIAA, Odisha, were formally intimated regarding the scheduling of a joint field inspection in respect of Bajabati Black Stone Quarry Nos. 2 and 6. The said communication, issued in pursuance of the earlier Hon'ble NGT's orders as well as the Collector's Office Order No. 15751 dated 04.11.2025, required all concerned officers, the lessees, and the applicant to remain present for verification of the factual position of the grievances, thereby ensuring proper facilitation of the joint inspection and subsequent reporting to the District Collector, Jajpur. A copy of the Letter No. 6818/MM, Jajpur dated **10.11.2025**, issued by the DDM, Jajpur Circle, to the members of the Joint Inspection Committee regarding the scheduling of a joint field inspection in respect of Bajabati Black Stone Quarry Nos. 2 and 6 is annexed herewith and marked as **ANNEXURE-B/4**.

Ambar Kumar Das

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

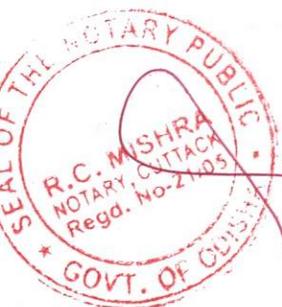


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6. That I say that, pursuant to the directions of this Hon'ble Tribunal, a Joint Committee carried out a field inspection on 13.11.2025 and submitted an interim report dated 14.11.2025 detailing the factual position in respect of Bajabati Black Stone Quarry Nos. 02 and 06. The committee recorded, inter alia, the following observations: **(i)** both quarries form part of a six-quarry cluster for which ToR and EIA/EMP have been duly approved; **(ii)** individual Environmental Clearances and valid lease deeds exist for both lessees, along with valid Consents to Operate; **(iii)** during inspection, no quarrying operations were found to be underway at either site; **(iv)** durable concrete pillar-posting and signboards demarcating the respective lease areas were found intact; **(v)** the depth of excavation at both quarries appears to exceed 6 metres, which, as per the committee, may be attributable to historical extraction by earlier leaseholders, and the exact depth attributable to present lessees could not be ascertained through physical inspection; **(vi)** villages Kanpur and Kantamali lie at distances of approximately 570 m/300 m from Quarry No. 2 and 400 m/300 m from Quarry No. 6; **(vii)** preliminary water quality assessment (from earlier SPCB inspection) shows groundwater and accumulated quarry water within prescribed standards, with

Amban kumar kaur

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



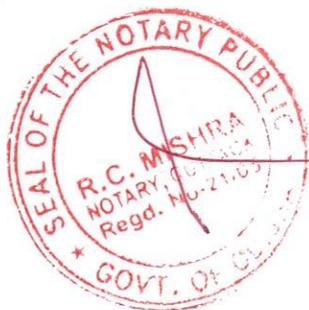
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fresh samples drawn during the joint inspection for detailed analysis; and (viii) the lessees have not submitted the quarterly EC compliance reports. The committee also issued recommendations including fencing of mine pits, strict adherence to lease boundaries, improvement of approach roads, compliance with EC conditions, and cluster-level implementation of the EMP/CER obligations. The interim report further notes that final conclusions/report shall be submitted only upon receipt of reports from Central Ground Water Authority (CGWA) regarding information on ground water level in that area and contamination of the same due to mining activity and Odisha Space Application Centre (ORSAC) regarding the exact depth and quantity of mining from alleged sources. A copy of the Interim Report dated 14.11.2025 submitted by the Joint Committee to the Collector & District Magistrate Jajpur is annexed herewith and marked as ANNEXURE-C/4.

Pamban Kumar Kar

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

7. That I say that, for the convenience of this Hon'ble Tribunal, the key points from the inspection report with respect to Bajabati BSQ No. 2 and Bajabati BSQ No. 6 are as follows:





A. Bajabati Black Stone Quarry No. 02 —

- i. Quarry area 2.023 Ha is settled in favour of Sri Sarat Chandra Behera, and the lease deed dated 17.02.2023 is executed for a period of five years valid upto 16.02.2028.
- ii. Quarry No. 2 is part of a 6-quarry cluster having total lease area of 35.66 acres or 14.43 Ha for which Terms of Reference has been issued by SEIAA on 03.06.2020 and further the State Level Expert Appraisal Committee has approved the approved EIA and EMP report on 03.08.2021.
- iii. Individual EC for Quarry No. 2 over an area of 2.023 Ha was issued on 07.06.2022 in favour of Sri Sarat Chandra Behera for production of 20036 cu m stone per year with total 100180 cum in 5 years of lease period.
- iv. Consent to Operate was granted on 28.03.2025 for excavation of 14568 m³ Stone for the year 2025-26.
- v. Historical excavation has been visibly noted as per satellite imagery which establishes the fact that operations existed prior to 2010–11 under earlier lessees and now being operated by Sri Sarat Chandra Behera. It is also noted that a crusher unit was set up during the year 2018 which is located adjacent to Quarry no. 2.

Amban kumar kar

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR





- vii. As per the report, the village Kanpur is located at a distance of 570 m (approx.) from Quarry No. 2 which is beyond the 500 m limit (as per EC conditions). Also it is noted that the village Kantamali is located at a distance of 300 m (approx.) which is clearly is disregard to the EC conditions.
- viii. It is noted that Quarry No. 2 is not in operation during inspection.
- ix. The committee reported that the pillar posting and lease demarcation is intact.
- x. Excavation exceeds 6 m, likely due to past operations, however, the exact depth of mining and quantity of extraction by the present lessee is not ascertainable by physical observation.
- xi. Quarterly EC compliance reports as per the EC Conditions have not been submitted by the current lessee.
- xii. Water samples collected from quarry pit and borewell. In order to analyze the ground-water contamination due to mining activity

Amban kumar kumar

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



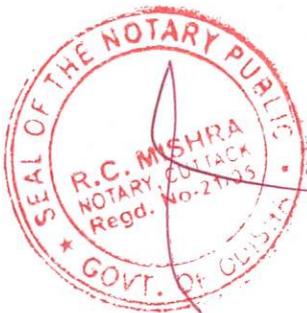


B. Bajabati Black Stone Quarry No. 06

- i. Quarry No. 6 admeasuring an area of 5 acres or 2.023 Ha is settled in favour of Sri Samendra Nayak, and the lease deed is executed for a period of five years which is valid upto 05.03.2028
- ii. Quarry No. 6 is part of a 6-quarry cluster having total lease area of 35.66 acres or 14.43 Ha for which Terms of Reference has been issued by SEIAA on 03.06.2020 and further the State Level Expert Appraisal Committee has approved the approved EIA and EMP report on 03.08.2021.
- iii. Individual EC for Quarry No. 6 over an area of 2.023 Ha was issued on 07.06.2022 in favour of Sri S Samendra Nayak for production of 20036 cum per year with total 100180 cum in 5 year lease period.
- iv. Consent to Operate was granted on 29.03.2025 for excavation of 20036 m³ black Stone for the year 2025-26.
- v. Historical excavation has been visibly noted as per satellite imagery which establishes the fact that operations existed prior to 2010-11 under earlier lessees and now being operated by Sri Samendra Nayak.

Ambar Kumar

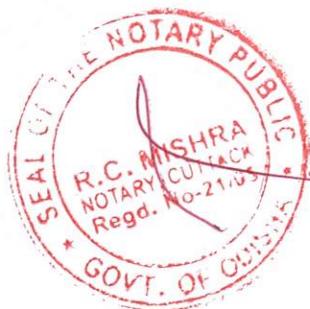
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



- vi. It is also noted that a crusher unit was set up during the year 2011 which is located adjacent to Quarry no. 2.
- vii. As per the report, the village Kanpur is located at a distance of 400 m (approx.) and village Kantamali is located at a distance of 300 m (approx.) from Quarry No.6, which is clearly is disregard and violative to the EC conditions.
- viii. It is noted that Quarry No. 6 is not in operation during inspection.
- ix. The committee reported that the pillar posting and lease demarcation is intact.
- x. Excavation exceeds 6 m, likely due to past operations, however, the exact depth of mining and quantity of extraction by the present lessee is not ascertainable by physical observation.
- xi. Quarterly EC compliance reports as per the EC Conditions have not been submitted by the current lessee.
- xii. Water samples collected from inside Quarry No. 6, in order to analyze the ground-water contamination due to mining activity.

Ambar kumar kan

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR





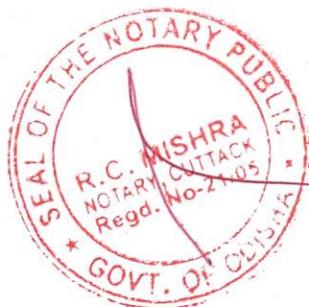
8. That I say that, vide communication dated 17.11.2025, the DDM, Jajpur Circle issued a formal reference to the ORSAC seeking a technical survey of Bajabati Black Stone Quarry No. 06. The DDM specifically requested ORSAC to ascertain: (i) any excess extraction beyond the permissible quantity; (ii) extraction beyond the leased area; (iii) excavation beyond 6 metres; (iv) violation of the statutory safety zone; and (v) distance parameters from nearby roads, habitation, school and crusher units. Copies of the approved Mining Plan, EC, CTO and CTE were enclosed for enabling an accurate assessment. The letter was issued to ensure full compliance with the directions of this Hon'ble Tribunal in the captioned O.A. and to facilitate a scientific determination of the allegations raised. A copy of the communication dated 17.11.2025 issued by DDM, Jajpur Circle to the ORSAC seeking a technical survey of Bajabati Black Stone Quarry No. 06 is annexed herewith and marked as

ANNEXURE-D/4.

9. That I say that, in response to the Letter No.6961, dated 17.11.2025 of the Deputy Director of Mines, Jajpur Circle, Jajpur, the ORSAC vide its Office Order No.4518 (16) dated 25.11.2025 engaged Sri Nakul Nail, Sr. E.A (S), Sri Satish

Ambur Kumar Kar

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



Prasad Sarangi, Sr. E.A (S) and Sri Soumya Ranjan Biswal, Sr. E.A (S) to carry out the Joint DGPS survey of Bajabati BSQ No.2 & Bajabati BSQ No.6. A copy of the office Order No.4518 (16) dated 25.11.2025 issued by ORSAC is annexed herewith and marked as ANNEXURE – E/4.

10. That I say that, accordingly, the field visit has been conducted by the JMOs and Engineers of the ORSAC on 28.11.2025. A copy of the attendance of the field officers, and the lessee during the field conducted by the JMOs and Engineers of the ORSAC is annexed hereto and marked as ANNEXURE – F/4.

11. That I say that, the Regional Officer, OSPCB, Kalinganagar vide Letter No.3421, dated 13.11.2025, intimated the OSD-cum-Chief Environmental Scientist (L), Central Laboratory, State Pollution Control Board, Odisha, for analysis of the water samples collected from the field. A copy of the Letter No.3421 issued by Regional Officer, OSPCB, dated 13.11.2025 is annexed hereto and marked as ANNEXURE –

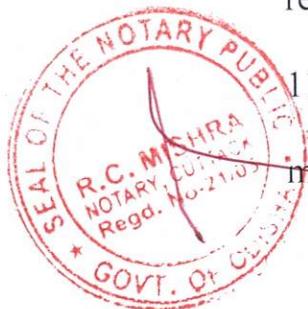
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Dinban kumar kumar
 DEPUTY DISTRICT MAGISTRATE
 JAJPUR



12. That I say that, the Regional Office, OSPCB, Kalinga Nagar, forwarded the laboratory analysis reports of surface water and borewell water samples collected on 13.11.2025 from the quarry pits of Bajabati Black Stone Quarry Nos. 02 and 06 to the Respondent herein. The Central Laboratory of the State Pollution Control Board, vide its test reports bearing Nos. OS/727/11/2025, OS/728/11/2025, OS/729/11/2025 and OS/730/11/2025, analysed parameters within and beyond the NABL (National Accreditation Board for Testing and Calibration Laboratories) scope. The laboratory findings indicate that the quality of both the accumulated quarry water and the adjoining borewell water samples remained within the prescribed standards of the Board. It also imperative to note that the test report submitted by SPCB bearing Nos. OS/727/11/2025, OS/728/11/2025, OS/729/11/2025 and OS/730/11/2025 reveals that the pH of the water is slightly higher in quarry pit of Bajabati BSQ No.2 i.e. 8.6 and all other parameters for surface water and heavy metal parameters are within the Board's permissible standard. It also highlights that water sample taken from borewell water revealed that turbidity is higher than the permissible limit i.e. 11 NTU and all other parameters for ground water and heavy metals parameters are well within the Board's permissible

Amban Kumar Kan
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



standards. The report was duly forwarded to the Deputy Director of Mines for necessary action. The analysis thus, does not reveal any exceedance of permissible limits or evidence of contamination attributable to the two quarries. A copy of the laboratory analysis reports of surface water and borewell water samples dated 06.12.2025 as forwarded by the Regional Office, OSPCB, Kalinga Nagar to the Respondent No. 4 is annexed herewith and marked as

ANNEXURE-H/4

13. That I say that, on 18.11.2025, this Hon'ble Tribunal vide its order in the captioned application, while considering the status of compliance of its earlier order dated 08.10.2025, noted that the report of the Joint Committee had not been submitted within the stipulated time and no request for extension had been made. The Hon'ble Tribunal accordingly imposed a cost of Rs. 10,000/- on the Collector & District Magistrate, Jajpur, as the nodal officer for coordination. The order also permitted impleadment of two co-applicants and took on record the affidavits submitted by SEIAA and the Director General of Mines Safety.

Ambar Kumar Kar

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



14. That I say that, it is most respectfully submitted to this Hon'ble Tribunal that due to several inter-departmental delays, the interim report dated 14.11.2025 could not be placed in time before this Hon'ble Tribunal in compliance of the earlier order of this Hon'ble Tribunal dated 08.10.2025. It is humbly submitted that it was an inadvertent and unintentional delay in compliance of the order dated 08.10.2025.

15. That I say that, in compliance with the directions issued by this Hon'ble Tribunal on 18.11.2025, the Respondent No. 4 herein, under communication dated 03.12.2025, informed the Ld. Registrar, NGT, Eastern Zone Bench, regarding the deposit of INR 10,000/- as cost imposed under the Tribunal's order. The said letter is enclosed along-with the Demand Draft bearing No. 160249 and 160248 evidencing payment within the prescribed period. The communication was issued to ensure full adherence to the Tribunal's order and to place on record the compliance undertaken by the Respondent herein. A copy of the communication dated 03.12.2025, issued by Respondent No. 4 to the Ld. the Registrar, NGT, Eastern Zone Bench, regarding the deposit of INR 10,000/- as cost along-with the Demand Draft bearing No.

Ambar Kumar Kan
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR



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160249 and 160248 is annexed herewith and marked as ANNEXURE- I/4.

16. That I say that, the Joint Committee has already conducted the field inspection and prepared an interim report; however, the final report is pending as the Committee is awaiting the technical inputs/reports from the CGWA and the ORSAC, both of which are essential for completing the factual verification directed by this Hon'ble Tribunal. The final consolidated report shall be submitted by way of a supplementary affidavit or as otherwise directed by this Hon'ble Tribunal once the reports from CGWA and ORSAC are received by the Respondent herein.

Ambar kumar kar
COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

17. That I say that, the Respondent No. 4 reserves its right to file any additional affidavit, if at all required by this Hon'ble Tribunal for the just and proper adjudication of the present case.

18. That I say that, the facts which are not specifically denied in the present Counter Affidavit are deemed not to have been admitted and considered as denied by Respondent No. 4.



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19. That I say that, Respondent No. 4 further craves liberty of this Hon'ble Tribunal to submit any other facts / averments / grounds, if necessary, for proper and effective adjudication of the present issues at hand.

20. That I say that, the facts stated as above are true to the best of my knowledge and belief and nothing material has been concealed therefrom.

PLACE:

DATE: 18/12/2025

Amban Kumar Sen

DEPONENT

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

VERIFICATION

Verified at Cuttack on this 18th day of December, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge and information derived from records, that nothing stated therein is false and that nothing material has been concealed therefrom.



PLACE:

DATE: 18/12/2025

Amban Kumar Sen

DEPONENT

COLLECTOR & DISTRICT MAGISTRATE
JAJPUR

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTER ZONE BENCH, KOLKATA**

Original Application No. 183/2025/EZ

IN THE MATTER OF:

URBASHI JENA

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

AFFIDAVIT IN SUPPORT

I, Ambar Kumar Kar, aged about 58 years, S/o Late Kulamani Kar, at present serving as Collector and District Magistrate, Jajpur, having Office at Jajpur Town, District Jajpur - 755001, do hereby solemnly affirm and state as follows:

1. That I am the Respondent No. 4 in the captioned matter and as such I am duly competent to swear the present affidavit.

I state that I have read the contents of the accompanying counter which has been drafted upon my instructions and





state that the contents thereof are true and correct to the best of my knowledge and belief.

Amba kumar kar

DEPONENT

**COLLECTOR & DISTRICT MAGISTRATE
JAJPUR**

VERIFICATION:

Verified at Cuttack on this 18th day of December, 2025 that the contents of my affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

Amba kumar kar

DEPONENT

**COLLECTOR & DISTRICT MAGISTRATE
JAJPUR**



solemnly affirm on in Oath by the Deponent at Cuttack on 18/12/25 being indentified by Rama Chandra Mishra Advocate/Adv's Clerk/S.O., AG's office/Notary personally, that the facts stated above are true to the best of his/her knowledge.

18/12/25
**RAMA CHANDRA MISHRA, NOTARY
CUTTACK TOWN, REGD. No-21/86**

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ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର

ଦୂରାବଳୀ- ୦୬୭୨୮-୨୨୨୦୦୧(ର) ୨୨୨୩୩୦, ଫାକ୍ସ- ୨୨୨୦୮୭
 ଇ-ମେଲ: dm-jajpur@nic.in, ୱେବସାଇଟ୍: http://jajpur.nic.in

(ଅଦାଲତ୍ ବିଭାଗ)



COLLECTORATE, JAJPUR

Ph. 06728-222001 (O) 222330 @ FAX-222087

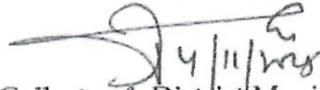
E mail: dm-jajpur@nic.in website: http://jajpur.nic.in

(JUDICIAL SECTION)

No. III J -O- 112/2025/ 15791 Judl /Dated 4.11.2025

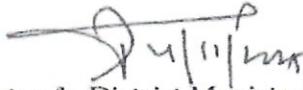
In pursuance of the order dtd. 08.10.2025 of Hon'ble NGT,EZ,Kolkata passed in OA No. 183/2025/EZ & order dtd. 25.09.2025 passed in OA NO.180/2025/EZ, the joint committee consisting of the following members is hereby constituted to verify the factual position after visiting the the site,looking into the grievances of the applicant,associating the applicant and representative of the project proponent during field visit and suggest remedial action by 12th November,2025 to be communicated to Hon'ble Tribunal before the dateline.During course of enquiry in the field, the technical support of field staffs be obtained to be provided by the Tahasildar,Dharmasala.

1. Tahasildar,Dharmasala-Representative of Collector & DM
2. Regional Officer,OSPCB, Kalingangar
3. Deputy Director,Mines,Jajpur Circle,Jajpur
4. Scientist of SEIAA,Odisha


 Collector & District Magistrate,
 Jajpur

Memo No 15799 Date 4.11.2025

Copy forwarded to the DDM,Jajpur Circle,Jajpur/ RO,SPCB, Kalinganagar/ Scientist,SEIAA,Odisha,Bhubaneswar/Tahasildar,Dharmasala for information and necessary action.The DDM,Jajpur Circle,Jajpur is instructed to coordinate with other officials for timely field visit and submission of report for remedial action .


 Collector & District Magistrate
 Jajpur.

TRUE COPY



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 6818^{CS} /MM, Jajpur/ Date 10-11-2025

From

Deputy Director of Mines,
Jajpur Circle, Jajpur.

To

The Tahasildar, Dharmasala

Regional Officer, State Pollution Control Board, Kalinganagar

Scientist, State Environmental Impact Assessment Authority, Odisha

Sub: Intimation for joint inspection w.r.t Bajabati BSQ No.2 and Bajabati BSQ No.6 under Dharmasala Tahasil in pursuant to the order dated 08.10.2025 passed in O.A No.183/2025/EZ & order dated 25.09.2025 passed in O.A No.180/2025/EZ.

Ref: (1) O.A No.183/2025/EZ & O.A No.180/2025/EZ.
(2) Office Order No.15751, dated 04.11.2025 of the Collector & D.M, Jajpur.

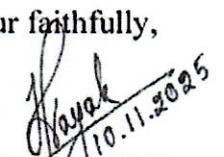
Sir,

In inviting a kind reference to the subject cited above, and enclosing a copy of the Order No.15751, dated 04.11.2025 of the Collector & D.M, Jajpur, I am to intimate you that, a joint inspection has been scheduled on 13.11.2025 at 10.00 A.M w.r.t Bajabati BSQ No.2 and Bajabati BSQ No.6 under Dharmasala Tahasil of Jajpur District in pursuant to the order dated 08.10.2025 passed in O.A No.183/2025/EZ & order dated 25.09.2025 passed in O.A No.180/2025/EZ.

Hence, you are requested to remain present during the joint inspection to verify the factual position of the grievance of the applicants enabling the committee to submit the inspection report before the Collector & D.M. Jajpur.

Your faithfully,

Encl: As above.


Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

TRUE COPY

Memo No. 6819^(a), **M.M, Jaipur, Date.** 10-11-2025 /

Copy to the concerned lessees of Bajabati BSQ No.2 & Bajabati BSQ No.6 for information with a direction to remain present or deploy their authorised representative during joint inspection positively.

[Signature]
10.11.2025
Deputy Director of Mines (I/C),
Jaipur Circle, Jaipur.

Memo No. 6820, **M.M, Jaipur, Date.** 10-11-2025 /

Copy to the applicant Urbasi Jena, D/o-Haramohan Bal, At-Thannual, PO-Kanpur, Dist-Jaipur, Odisha, Pin-755024 for information with a request to remain present in person during joint inspection positively.

[Signature]
10.11.2025
Deputy Director of Mines (I/C),
Jaipur Circle, Jaipur.

Memo No. 6821^(A), **M.M, Jaipur, Date.** 10-11-2025 /

Copy to the Mining Officer, Jaipur District // Concerned Jr. Mining Officers for information with a direction to remain present during joint inspection along with relevant documents.

[Signature]
10.11.2025
Deputy Director of Mines (I/C),
Jaipur Circle, Jaipur.

Memo No. 6822, **M.M, Jaipur, Date.** 10-11-2025 /

Copy submitted to the Collector & D.M Jaipur district for favour of kind information.

[Signature]
10.11.2025
Deputy Director of Mines (I/C),
Jaipur Circle, Jaipur.

TRUE COPY



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E- mail: ddmjajpur.mm@gov.in

Letter No. 6920 /MM, Jajpur/ Date 14-11-2025

To

The Collector & District Magistrate,
Jajpur.

Sub: Submission of preliminary field inspection report with respect to Bajabati BSQ No.2 & Bajabat BSQ No.6 conducted on 13.11.2025 in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025/EZ & order dated 08.10.2025 passed in O.A No.183/2025/EZ of the Hon'ble NGT.

Ref: Your office Order No.15791, dated 04.11.2025.

Sir,

In inviting a kind reference to the subject cited above, I am to submit herewith the preliminary field inspection report with respect to Bajabati BSQ No.2 & Bajabat BSQ No.6 conducted on 13.11.2025, produced by the joint inspection committee in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025 & order dated 08.10.2025 passed in O.A No.183/2025 of the Hon'ble NGT.

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl: Field Inspection Report.

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

Memo No. 6921 . M.M, Jajpur, Date. 14-11-2025 /

Copy to the Regional Officer, Kalinganagar, SPCB, Odisha // Environmental Scientist, SEIAA, Odisha // Tahasildar, Dharmasala for kind information.

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

Memo No. 6922 . M.M, Jajpur, Date. 14-11-2025 /

Copy to the Mining Officer, Jajpur for information.

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

TRUE COPY

PRELIMINARY FIELD INSPECTION REPORT WITH RESPECT TO BAJABATI BSQ NO.2 & BAJABAT BSQ NO.6 CONDUCTED ON 13.11.2025 IN PURSUANT TO THE ORDER DATED 25.09.2025 PASSED IN O.A NO.180/2025 & ORDER DATED 08.10.2025 PASSED IN O.A NO.183/2025 OF THE HON'BLE NGT AND SUBSEQUENT ORDER NO.15751, DATED 04.11.2025 OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR.

A joint field inspection is conducted on 13.11.2025 with respect to Bajabati BSQ No.2 & Bajabati BSQ No.6 in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025 & order dated 08.10.2025 passed in O.A No.183/2025 of the Hon'ble NGT and subsequent order No.15751, dated 04.11.2025 of the Collector & District Magistrate, Jajpur, in presence of the following members.

1. Samir Ranjan Dash, Tahasildar, Dharmasala – Representative of Collector & D.M, Jajpur.
2. Er Madan Mohan Sahoo, Regional Officer, SPCB, Kalinganagar- Representative of Odisha State Pollution Control Board.
3. Dr. Pradeept Kumar Nayak, Environmental Scientist – Representative of State Environmental Impact Assessment Authority, Odisha.
4. Jayaprakash Nayak, Deputy Director of Mines, Jajpur Circle, Jajpur.

Apart from this, Mining Officer, Jajpur District, Jr. Mining Officers, Dharmasala Tahasil assisted the team during inspection.

Further, the concerned lessees/authorised representatives of Bajabati BSQ No.02 & Bajabati BSQ No.06 were present during joint inspection. In addition to this, Sri Ranjit Kumar Jena, Authorised Representative of Urbasi Jena, applicant was also present during the joint inspection.

Observations made by the joint committee:

A. Bajabati Black Stone Quarry No. 02

1. The Bajabati BSQ – 2 bearing Khata No.215 Plot No. 1050(P) over an area of 2.023 Ha is settled in favour of Sri Sarat Chandra Behera. Lease deed was executed between the Lessee and Tahasildar, Dharmasala on 17.02.2023 for a period of 5 years.
2. The said source is coming under cluster (6 nos. quarries are coming in a single cluster) having total lease area of 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no. 8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.

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3. Based on the SEAC recommendation, individual EC for Bajabati BSQ – 02 bearing Khata No.215 Plot No. 1050(P) over an area of 2.023 Ha was issued in favour of Sri Sarat Chandra Behera vide EC Identification No.- EC22B001OR127359 dated 07.06.2022 for production of 20036 cu m stone per year with total 100180 cum in 5-years of lease period.
4. Lease agreement was made for 5 years period and is valid up-to 16.02.2028.
5. Consent to operate was granted w.r.t Bajabati BSQ No. 2 Vide letter no. 1101/KNG/BSQ/89 dated 28.03.2025 for excavation of 14568 m³ Stone for the year 2025-26 which is valid up to 31.03.2026.
6. In the KML google earth, it appears that Bajabati BSQ No. 02 was being operated before 2010-11 by different lease holder and presently is being operated by Sri Sarat Chandra Behera.
7. In the KML file it is also noticed that a crusher unit was set up during the year 2018 which is located adjacent to Bajabati BSQ No. 02 and EC was issued on 07.06.2022.
8. The Village Kanpur and Kantamali are located at a distance of 570 meters and 300 meters respectively from Bajabati Black Stone Quarry No. 02.
9. The committee observed that the quarry is not in operation during joint visit.
10. Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.
11. It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth of mining and quantity of extraction by the present Lessee could not be ascertained by physical observation.
12. The Project Proponent has not submitted the compliance of EC conditions

B. Bajabati Black Stone Quarry No. 06

1. The Bajabati BSQ-06 over an area of 5.00 acres or 2.023 Ha at village Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha is settled in favour of Sri Samendra Nayak.
2. The said source is coming under cluster (6 nos. quarries are coming in single cluster) having total lease area 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no. 8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.
3. As per SEAC recommendation, individual EC for Bajabati BSQ- 06 over an area of 5.00 acres or 2.023 Ha was issued in favour of Sri Samendra Nayak vide EC Identification No.- EC22B001OR127359 dated 07.06.2022 for production of 20036 cum per year with total 100180 cum in 5-year lease period.
4. Lease agreement was made for 5 years period and is valid up-to 05.03.2028.

5. Consent to operate granted w.r.t Bajabati BSQ No 6 Vide letter no 1148/KNG/BSQ/90 Dtd 29.03.2025 for excavation of 20036 m³ black Stone for the year 2025-26 which is valid up to 31.03.2026.
6. In the KML file google earth map it appears that Bajabati BSQ No. 06 was being operated before 2010-11 by different lease holder and is being operated presently by Sri Samendra Nayak.
7. It is also noticed that a crusher unit was set up in the year 2011 which is located adjacent to the Bajabati BSQ No. 02 and EC was issued on 07.06.2022.
8. The village Kanpur and Kantamali are located at a distance of 400 meters and 300 meters respectively from Bajabati BSQ No. 06
9. The committee observed that the quarry is not in operation during joint visit.
10. Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.
11. It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth of mining and quantity of extraction by the present Lessee could not be ascertained by physical observation.
12. The Project Proponent has not submitted the compliance of EC conditions

Additional Information

1. Based on the grievance petition received by the O/o- the Regional Officer, Kalinganagar, State Pollution Control Board, Odisha this office, an inspection was conducted on 11.09.2025 by the officials of Regional Office, SPCB, Kalinganagar regarding ground water contamination and waste water discharged outside of Bajabati Cluster. During Inspection water sample is taken from both ground water (tubewell near Kanpur Chowk supplying to Bajabati village) and water accumulated inside the quarries. From the report it revealed that quality of discharged water and ground water is within the prescribed standard of the Board **(Both inspection report and water quality report is attached for reference).**
2. Further During joint inspection, water sample is collected from accumulated water inside the quarry no 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 to analyse the ground water contamination due to mining activity.

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Recommendations of the committee

The lessee may be directed to ensure the following scrupulously

1. The carter created due to mining may be properly fenced to prevent loss of human/animal life. Further, the lessee may make suitable arrangement for the watch and ward of the mining area so that no one trespasses into it.
2. The lessee to operate the quarry strictly within the leased area. Mining Officer, Jajpur, Tahasildar, Dharmasala and the local IIC to ensure accordingly.
3. The transporting approach road passing to quarry area needs repair and improvement by the lessee.
4. The Project proponent need to comply for submission of half yearly compliance of EC conditions.
5. As it is coming under cluster stone quarries, all the cluster lease holders shall follow the EC conditions under cluster approach under guidance of DDM, Jajpur, Mining Officer, Jajpur and Tahasildar, Dharmasal in light of implementation cluster EMP, Commitment made during public hearing for implementation of Environmental management Plan (EMP), Corporate Environmental Responsibility (CER), Planation and Maintenance of approach Road and village road etc.

Besides this, the committee unanimously decided to comply with the following points for onward action.

1. The Committee shall apprise the Collector & District Magistrate, Jajpur to communicate with Central Ground Water Board regarding ground water level in that area and contamination of the same due to mining activity.
2. Communication is to be made by the Deputy Director of Mines, Jajpur Circle, Jajpur with Odisha Space Application Centre (ORSAC) to ascertain over-extraction of Black Stone, violation of safety zone, depth of excavation beyond 6 meters w.r.t to the approved Mining Plans of both the quarries. Further, ORSAC shall be requested for calculation of distance factor from the nearby habitats/roads etc. and crusher units from both the quarries as alleged in the Original Application.

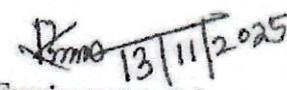
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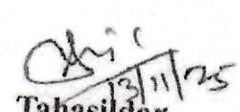
3. Water sample collected from accumulated water inside the quarry no 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 shall be sent for analyse.

This is an interim report, the final report will be submitted after receiving of report from Central Ground Water Authority (CGWA) regarding information on ground water level in that area and contamination of the same due to mining activity, report from Odisha Space Application Centre (ORSAC), on exact depth and quantity of mining from alleged sources.


DDM,
Jajpur Circle


M. M. Sahoo
R.O, Kalinganagar,
SPCB, Odisha


Environmental
Scientist,
SEIAA, Odisha


Tahasildar,
Dharmasala

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GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES

JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@od.gov.in

Letter No. 6965 /MM, Jajpur/ Date 17. 11. 2025

From

Deputy Director of Mines,
Jajpur Circle, Jajpur.

To

The Chief Executive,
Odisha Space Application Centre (ORSAC),
Bhubaneswar.

Sub: Request to ascertain over-extraction, violation of safety zone, depth of excavation beyond 6 meters, if any, and distance factors w.r.t Bajabati BSQ No.6.

Ref: O.A No.183/2025/EZ. filed by Urbashi Jena Vrs State of Odisha.

Sir,

With reference to the subject cited above, this is intimate you that, an Original Application has been filed before the National Green Tribunal (NGT), Eastern Zone, Kolkata by Urbashi Jena vide O.A No. 183/2025/EZ, alleging violation of conditions of Environmental Clearance (EC) and Mining Plan w.r.t Bajabati BSQ No.6.

Therefore, it is requested to conduct survey of Bajabati BSQ No.6 on the following points and submit a detailed report for further course of action at this end and submission before the Hon'ble Tribunal.

1. Excess mining beyond the permissible quantity, if any.
2. Mining beyond the lease area, if any.
3. Depth of excavation beyond 6 meters, if any.
4. Violation of safety zone, if any.
5. Distance of the quarry from the Kanpur-Bajabati RD Road, Bajabati Village Road, Kanpur-Garhmadhupur RD Road, IDCO Road, Snake Bridge, nearby school, habitation, crusher units etc.

Copies of the Mining Plan, E.C, CTO & CTE w.r.t Bajabati BSQ No.2 are attached herewith for your kind reference.

Encl: As above.

Yours faithfully,

Koyal
17.11.2025

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

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Memo No. 6966 . M.M. Jajpur. Date. 17.11.2025 /
 Copy to the Scientist, SEIAA, Odisha // Regional Officer, SPCB, Kalinganagar
 // Tahasildar, Dharmasala, for information.

Hawal
 17.11.2025
 Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.

Memo No. 6967 . M.M. Jajpur. Date. 17.11.2025 /
 Copy to the Mining Officer, Jajpur District for information, with a request to
 follow up with the Scientist, ORSAC for the above purpose.

Hawal
 17.11.2025
 Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.

Memo No. 6968 . M.M. Jajpur. Date. 17.11.2025 /
 Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind
 information.

Hawal
 17.11.2025
 Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.

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ODISHA SPACE APPLICATIONS CENTRE (ORSAC)

Department of Science & Technology, Govt of Odisha

NO. ORSAC/PR/1318/2025/ 4518⁽¹⁶⁾ Dt. 25/11/2025

OFFICE ORDER

The following Engineers are instructed to proceed on tour 28.11.2025 to 29.11.2025 as per the programmed to carry out the Joint DGPS survey of Minor Mineral sources of Bajabati Bsq- 2 & Bajabati Bsq-6 under Dhamasala Tahasil of Jajpur District. The team members are advised to contact the Deputy Director Mines (Minor Mineral) of the concerned district for smooth conducting of survey work.

Team Members

1. Sri Nakul Naik Sr E.A (S)
2. Sri Satish Prasad Sarangi, Sr E.A (S)
3. Sri Soumya Ranjan Biswal, Sr E.A (S)

A hired vehicle is being provided for conducting the survey.

Anil Kumar Kanungo
25.11.2025

SCIENTIST "D"
(Anil Kumar Kanungo)

Copy to:

- 1) Persons Concerned/ Administrative Section / A.O / Account Section / T.A Bill Section / Sri A.K Kanungo, Sc.D/ Sri A.K Attabudhi, AEE/ PRO/Vehicle Section for Information.
- 2) The District Magistrate Jajpur for kind information.
- 3) The DDM Jajpur (Minor Mineral) for kind information.
- 4) The Mining officer jajpur (Minor Mineral) for kind information & necessary action.
- 5) Copy to Ppt Sahid Nagar, Bhubaneswar for information.

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ANNEXURE - 'F/4'

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DGPS SURVEY BY SURVEY TEAM OF ON 28.11.2025 IN THE PRESENCE OF

Basabati BSQ - 2

| Sl. No. | Name | Designation | Agency/BSQ Name | Sign. with date |
|---------|------------------------|----------------------|-----------------------------------|---------------------|
| 01. | Shekhar Ku Mallick | Jr. Mining officer | DDM office, Jajpur Circle, Jajpur | Shekhar 28/11/25 |
| 02. | Ashok Kumar Mohanty | Jr. Mining officer | DDM, Jajpur Circle Jajpur | Ashok 28.11.2025 |
| 03 | S. P. Sanyal | Sr. Engr. D-SP, ORSA | ORSA | SP |
| 04 | Gouranga Ranjan Biswal | SR RAB. Asst., ORSA | ORSA | GR |
| 05 | Nakula Nain | (Sr. E. A. C. S) | ORSA | Nain 28/11/25 |
| | Srinibas Sena (P.O) | Inspector | Basabati - 2. | Sena 28/11/25 |
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ANNEXURE - 'G/4'



REGIONAL OFFICE, KALINGA NAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
At: Dhabalagiri (In Front of OMC Guest House) PO: Ferro Chrome Project,
Dist: Jajpur-755020, Odisha, India

No. 3421 / (Lab.- 07)

Date. 13-11-2025

To,

The OSD-cum- Chief Environmental Scientist (L),
Central Laboratory, State Pollution Control Board, Odisha,
Plot No: B- 59/2 and 59/3, Chandaka Industrial Estate,
Patia, Bhubaneswar - 751024

Sub: Analysis of Water Samples – regarding.

Sir,

In inviting reference to the subject cited above, three (03) nos. of water samples containing 06 nos. of bottles were collected from Quarry Pit of M/s. Bajabati BSQ 02, Quarry Pit of M/s. Bajabati BSQ 06 & Bore well situated near M/s. Bajabati BSQ 02 for analysis. The samples are sending for analysis at Central Laboratory. The sample details are provided in sample submission form.

This is for your kind information and necessary action.

Yours faithfully

M.M. Saha
13/11/25

Regional Officer

Memo No 3422

Date 13-11-2025

Copy forwarded to Sri Dushasan Malik, Field Attendant, Regional Office, SPCB, Odisha, Kalinga Nagar to submit the above mentioned samples on 13.11.2025 at Central Laboratory, Patia, Bhubaneswar.

M.M. Saha
13/11/25

Regional Officer

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8. Condition of sample (Tick mark (✓) whichever is applicable)
- (q) Whether sample has been collected in appropriate sampling bottle: Yes / No
 - (r) If No, Specify for which parameter:
 - (s) Adequacy of sample: Adequate/ Inadequate
 - (t) If inadequate: Specify for which parameters:
9. Whether Sample is accepted / partly accepted / Not accepted for analysis:
10. If Partly accepted or Not accepted, then specify parameter(s) and Reason:
11. If accepted, but due to some unavoidable circumstances some Parameters cannot be analysed at Central Laboratory, then specify the parameters and reason:

Reviewed by

I/c of _____ Laboratory

Sample received by

Copy Received by:

Signature:

Name with Designation:

Laboratory

(Chemical / Air / Soil and Hazardous Waste)

Signature:

Date:

Time:

Name with Designation:

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ANNEXURE - 'H/4'

36



E mail : rospcb.kalinganagar@ospcbboard.org
Website: www.ospcbboard.org
Tel: 0672-6296155

REGIONAL OFFICE, KALINGANAGAR STATE POLLUTION CONTROL BOARD, ODISHA

[Department of Forest, Environment and Climate Change, Government of Odisha]
At- Dhabalagiri, Near OMC Office, J.K Road, Po: Ferro Chrome Plant, Jajpur
Dist- Jajpur-755020, Odisha, India

No. 3644 / Legal / 157

Date 06-12-2025

By Regd. Post/E-Mail

To,

The Collector & District Magistrate
Jajpur District, Odisha

Sub: Analysis Report of Quarry Pit Water Of M/S. Bajabati Stone Quarry No. 02 & M/S. Bajabati Stone Quarry No. 06 & Ground Water Near Quarry of Bajabati, Tehsil: Dharamsala, Jajpur, Odisha -reg.

Ref: Test Reports of surface water & bore well water samples collected from Quarry pit of M/s Bajabati BSQ 02 & 06 vide Central laboratory letter no. 21032 Dtd. 27.11.2025.

Sir,

In inviting a reference to the above cited subject, In Pursuant to The Order Dated 25.09.2025 Passed in O.A No.180/2025 & Order Dated 08.10.2025 Passed In O.A No.183/2025 of The Hon'ble National Green Tribunal and Subsequent Order No.15751, Dated 04.11.2025 of The Collector & District Magistrate, Jajpur; water samples were taken from Quarry Pit of M/S. Bajabati Stone Quarry No. 02, Quarry Pit of M/S. Bajabati Stone Quarry No. 06 and ground water sample was taken from borewell near quarry of M/S. Bajabati BSQ No. 02. The water samples has been sent to central laboratory to ascertain the quality of water. From the test report it's revealed that the pH is slightly higher in quarry pit of M/S. Bajabati Stone Quarry No. 02 i.e., 8.6 and all other parameters for surface water and heavy metal parameters are within the Board's permissible standards (**Copy of the Test report is enclosed**). Water sample taken from borewell water revealed that turbidity is higher than the permissible limit i.e., 11 NTU and all other parameters for ground water and

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heavy metal parameters are well within the Board's permissible standards
(Copy of the Test report is enclosed).

This is for your kind information & necessary action.

Yours faithfully,

Enclosed: As Above

M. M. Sahar
05/12/22

REGIONAL OFFICER

Memo no. 3645 / Dtd. 06-12-2025
Copy forwarded The Tahasildar, Dharmasala, Jajpur for information and
necessary action.

M. M. Sahar
05/12/22

REGIONAL OFFICER

Memo no. 3646 / Dtd. 06-12-2025
Copy forwarded The Deputy Director of Mines (Minor Mineral), Jajpur Circle,
Jajpur for information and necessary action.

M. M. Sahar
05/12/22

REGIONAL OFFICER

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FAX : 2562822/2560955

TEL : 2564033/2563294

EPABX : 2561909/2562847

E-mail : paribesh1@ospboard.org

Website : www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
 Bhubaneswar - 751 012

(CENTRAL LABORATORY)

No. 21032 /

VI-SC (LEM) Misc- 38/2025-26

Dt. 27.11.2025

To

The Regional Officer
 State Pollution Control Board, Odisha,
 Kalinga Nagar

Sub: Test Reports of surface water & bore well water samples collected from Quarry pit of
 M/s Bajabati BSQ 02 & 06 - reg.

Ref: Your letter No. 3421 / (Lab.- 07) dt.13.11.2025

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of surface water & bore well water samples submitted to the Central Laboratory on dt.13.11.2025 by your office, collected from Quarry pit of M/s Bajabati BSQ 02 & 06, Kalinga Nagar.

Encl : (i) OS/727/11/2025 (For NABL Scope parameter)
 (ii) OS/728/11/2025 (For NABL Non-scope parameter)
 (iii) OS/729/11/2025 (For NABL Scope parameter)
 (iv) OS/730/11/2025 (For NABL Non-scope parameter)

Yours faithfully,

M. Mahapatra
 27/11/25
 OSD-cum- Chief Env. Scientist (Lab.)

o/c

Central Laboratory address: Plot No.-B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
 Bhubaneswar -751024 E-mail: centrallab@ospboard.org

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CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org



TEST REPORT

Page 1 of 2

1. ULR No. : TC127402500001169F
- 2 (i). Report No. : OS/ 727 /11/2025
- 3 (i) Date : 27.11.2025
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
(On behalf of Regional Officer, Kalinga Nagar)
5. Reference Letter No. : 3421 / (Lab.- 07) dt.13.11.2025
6. Date of sample receipt : 13.11.2025
7. Sample Description:
(i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Surface water
(Biological testing/ (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking
Chemical testing) Water/ Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.11.2025 – 25.11.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :

(Attach separate sheet if necessary)

| Sl. No. | Parameter, Unit | Standards/ Regulatory Limits * | Test Method | Surface water samples collected from M/s Bajabati BSQ 06 & 02 | |
|---------|---|--------------------------------|--|---|---|
| | | | | Others/ Nov -25/SW/ 2193 | Others/ Nov -25/SW/ 2194 |
| | | | | Sample taken from quarry pit of M/s Bajabati BSQ - 06 | Sample taken from quarry pit of M/s Bajabati BSQ - 02 |
| Results | | | | | |
| 1. | pH | 6.5 - 8.5 | 4500-H ⁺ -B. APHA, 23 rd Edn. 2017 | 8.5 | 8.6 |
| 2. | Turbidity (Turb), NTU | - | 2130 B. APHA, 23 rd Edn. 2017 | 45.0 | 21.0 |
| 3. | Total Dissolved Solids (TDS), mg/L | 1500, max | 2540 C. APHA, 23 rd Edn., 2017 | 248.0 | 232.0 |
| 4. | Total Hardness (TH), as CaCO ₃ , mg/L | - | 2340 C. APHA, 23 rd Edn., 2017 | 188.0 | 156.0 |
| 5. | Calcium (as Ca), mg/L | - | 3500-Ca-B. APHA, 23 rd Edn., 2017 | 51.30 | 38.48 |
| 6. | Magnesium (as Mg), mg/L | - | 3500-Mg-B. APHA, 23 rd Edn., 2017 | 14.58 | 14.58 |
| 7. | Total Alkalinity as CaCO ₃ (T. Alka), mg/L | - | 2320 B. APHA, 23 rd Edn., 2017 | 164.0 | 188.0 |
| 8. | Ammonical Nitrogen as N (NH ₃ -N), mg/L | - | 4500-NH-3 followed by 4500-NH-C. APHA, 23 rd Edn., 2017 | 0.56 | 0.56 |
| 9. | Chloride (Cl ⁻), mg/L | 600, max | 4500 Cl ⁻ -B. APHA, 23 rd Edn., 2017 | 16.0 | 8.0 |
| 10. | Nitrate (as NO ₃), mg/L | 50, max | 4500-NO ₃ ⁻ -E. APHA, 23 rd Edn., 2017 | 1.732 | 1.586 |
| 11. | Sulphate (SO ₄ ²⁻), mg/L | 400, max | 4500-SO ₄ ²⁻ -E. APHA, 23 rd Edn., 2017 | 42.83 | 38.69 |
| 12. | Fluoride (F ⁻) mg/L | 1.5, max | 4500-F-C. APHA, 23 rd Edn., 2017 | 0.25 | 1.42 |
| 13. | Iron (Fe), mg/L | 50, max | 3500 Fe-B. APHA, 23 rd Edn., 2017 | 0.574 | 0.540 |

* Tolerance limit for inland surface water subject to pollution (IS : 2296-1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

Smita Nayak
27/11/25
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

N. Mallick
27/11/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

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**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org



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TEST REPORT

Page 2 of 2

1. ULR No. : TC12740250001169F
2 (i). Report No. : OS/ 727 /11/2025
3 (i) Date : 27.11.2025

2(ii). Amendment No :
3(ii) Amendment Date :

11. Deviation from Test Method, if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
If Yes,

(a) Date of Sampling :
(c) Name of Sampler with Designation

(b) Method Used :

-----End of Test Report-----

Smita Nayak
27/11/25
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs Smita Nayak)
(Asst Env. Scientist)

Niranjan Mallick
27/11/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

- Note :**
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 - (v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012. FAX : 2562822/2560955
TEL : 2564033/2563294 EPABX : 2561909/2562847 . E-mail : paribesh1@ospcbboard.org Website : www.ospcbboard.org

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CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,

Bhubaneswar - 751 024

E-mail: centrallab@ospboard.org



Page 1 of 2

TEST REPORT

1. ULR No. : TC127402500001170F
 2 (i). Report No. : OS/ 729 /11/2025
 3 (i) Date : 27.11.2025
 2(ii). Amendment No :
 3(ii) Amendment Date :

4. Sample Submitted By : Sri Dushasan Malik, Field Attendant
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
 (On behalf of Regional Officer, Kalinga Nagar)

5. Reference Letter No. : 3421 / (Lab.- 07) dt.13.11.2025

6. Date of sample receipt : 13.11.2025

7. Sample Description:

- (i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Ground water
 (Biological testing/ Chemical testing) (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent)

8. Analysis Starting Date - Analysis Completion Date : 13.11.2025 – 25.11.2025

9. If uncertainty is desired by Customer : No

10. Analysis Results :

(Attach separate sheet if necessary)

| Sl. No. | Parameter, Unit | Standards/ Regulatory Limits | | Test Method | Bore well water sample collected from M/s Bajabati BSQ - 02 |
|---------|---|--------------------------------|--|---|--|
| | | IS 10500: 2012 * | | | |
| | | Requirement (Acceptable limit) | Permissible limit in the absence of alternate source | | Others/ Nov - 25/ GW/ 2195 |
| | | | | | Sample taken from bore well near quarry pit of M/s Bajabati BSQ - 02 |
| | | | | | Results |
| 1. | pH | 6.5 - 8.5 | No relaxation | 4500-H-4. APHA, 23 rd Edn, 2017 | 7.5 |
| 2. | Turbidity (Turb), NTU | 1, max | 5, max | 2130 B. APHA, 23 rd Edn, 2017 | 11.0 |
| 3. | Total Dissolved Solids (TDS), mg/L | 500, max | 2000, max | 2540 C, APHA, 23 rd Edn, 2017 | 364.0 |
| 4. | Total Hardness (TH), as CaCO ₃ mg/L | 200, max | 600, max | 2340 C, APHA, 23 rd Edn, 2017 | 228.0 |
| 5. | Calcium (as Ca), mg/L | 75, max | 200, max | 3500-Ca-B. APHA, 23 rd Edn, 2017 | 59.32 |
| 6. | Magnesium (as Mg), mg/L | 30, max | 100, max | 3500-Mg-B. APHA, 23 rd Edn, 2017 | 19.44 |
| 7. | Total Alkalinity as CaCO ₃ (T. Alka), mg/L | 200, max | 600, max | 2320 B. APHA, 23 rd Edn, 2017 | 356.0 |
| 8. | Chloride (Cl ⁻), mg/L | 250, max | 1000, max | 4500 Cl ⁻ B. APHA, 23 rd Edn, 2017 | 10.0 |
| 9. | Nitrate (as NO ₃), mg/L | 45 | No relaxation | 4500-NO ₃ -F. APHA, 23 rd Edn, 2017 | 1.426 |
| 10. | Sulphate (SO ₄ ²⁻), mg/L | 200, max | 400, max | 4500-SO ₄ ²⁻ -F. APHA, 23 rd Edn, 2017 | 25.25 |
| 11. | Fluoride (F ⁻) mg/L | 1.0, max | 1.5, max | 4500-F-C. APHA, 23 rd Edn, 2017 | 0.83 |
| 12. | Iron (Fe), mg/L | 1.0 | No relaxation | 3500 Fe - B. APHA, 23 rd Edn, 2017 | 0.827 |

* Drinking water specification, IS 10500 : 2012 and it's amendments,

Smita Nayak
 23/11/25
 Authorised Signatory
 (Chemical Testing)
 (Water/ Wastewater)
 (Mrs. Smita Nayak)
 (Asst Env. Scientist)

N. Mallick
 23/11/25
 Board Analyst
 (Sri Niranjana Mallick)
 (OSD-cum- Chief Env. Scientist)

(Cont.)

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**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024E-mail: centrallab@ospcboard.org

TC-12740

TEST REPORT

Page 2 of 2

1. ULR No. : TC127402500001170F
2 (i). Report No. : OSI/729/11/2025
3 (i) Date : 27.11.2025
2(ii). Amendment No :
3(ii) Amendment Date :

11. Deviation from Test Method, if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
If Yes,

- (a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

-----End of Test Report-----

Smita Nayak
Authorised Signatory
(Chemical Testing)
(Water/Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

Sri Niranjan Mallick
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

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TEL : 2564033/2563294 EPABX : 2561909/2562847. E-mail : paribesh1@ospcboard.org Website : www.ospcboard.org

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CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024
E-mail: centrallab@ospcbboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i). Report No. : OS/730/11/2025
- 2 (ii). Amendment No : ---
- 3 (i). Date of issue : 27.11.2025
- 3 (ii). Amendment Date : ---
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar,
(On behalf of Regional Officer, SPCB, Odisha, Kalinga Nagar)
5. Reference Letter No. : 3421 / (Lab.- 07) dt.13.11.2025
6. Date of sample receipt : 13.11.2025
7. Sample Description :
(i) Discipline : Chemical Testing (ii) Group : Water (iii) Sub Group : Ground water
(Biological Testing, Chemical testing) (Water/ Pollution and Environment) (Surface water/ Ground water/ Drinking water / Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.11.2025 – 25.11.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

| Sl. No. | Parameter, Unit | Standards/ Regulatory Limits | | Test Method | Bore well water sample collected from M/s Bajabati BSQ -02 | |
|---------|--|--------------------------------|--|---|--|--|
| | | Requirement (Acceptable limit) | Permissible limit in the absence of alternate source | | Others/ Nov - 25/ GW/ 2195 | Sample taken from bore well near quarry pit of M/s Bajabati BSQ - 02 |
| | | IS 10500: 2012 * | | | | Result |
| 1. | Ammonical Nitrogen as N (NH ₃ -N), mg/L | 0.5 | No relaxation | 4500-NH ₃ -B followed by 4500-NH ₃ -C, APHA 23 rd Edn., 2017 | | <0.4 [#] |
| 2. | Copper (Cu), mg/L | 0.05, max | 15, max | 3111A, APHA, 23 rd Edn., 2017 | | 0.004 |
| 3. | Cadmium (Cd), mg/L | 0.003, max | No relaxation | | | 0.0013 |
| 4. | Lead (Pb), mg/L | 0.01, max | No relaxation | | | 0.008 |
| 5. | Nickel (Ni), mg/L | 0.02, max | No relaxation | | | 0.006 |
| 6. | Zinc (Zn), mg/L | 5, max | 15, max | | | 0.015 |

* Drinking water specification, IS 10500 : 2012 and it's amendments
BDL values as specified by CPCB vide letter No.7065 dt.28.09.2020

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No. No
If Yes.
(a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

-----End of Test Report-----

Smita Nayak
27/11/25
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs Smita Nayak)
(Asst Env. Scientist)

M. Niranjana Mallick
27/11/25
Board Analyst
(Sri Niranjana Mallick)
(OSD-cum- Chief Env. Scientist)

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ANNEXURE - 'I/4'

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ଜିଲ୍ଲାପାଳ ବା ବାଣ୍ୟାଜୟ, ପାଳଘର

ଫୋନ୍- ୦୬୭୨୮-୨୨୨୦୦୧/୨୨୨୩୩୦, ଫାକ୍ସ-୨୨୨୦୦୮୨

ଇ-ମେଲ: dm-jajpur@nic.in, ୱେବସାଇଟ: http://jajpur.nic.in

(ଅଦାଲତି ବିଭାଗ)



COLLECTORATE, JAJPUR

Ph. 06728-222001(O) 222330 © FAX-222087

E mail: dm-jajpur@nic.in website: http://jajpur.nic.in

(JUDICIAL SECTION)

No. III-J - O - 112/2025/ 17354 /Dated 3/12/2025

To

The Registrar,
National Green Tribunal,
Eastern Zone, Kolkata

Sub: OA No.180/2025/EZ & 183/2025/EZ filed by Urbashi Jena Vrs State and others- deposit of cost thereof

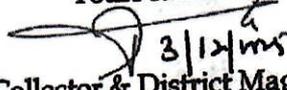
Ref: Order of Hon'ble NGT, EZ dtd. 18.11.2025

Sir,

In obedience to the order dtd. 18.11.2025 passed in OA No.180/2025/EZ & 183/2025/EZ filed by Urbashi Jena Vrs State and others of Hon'ble National Green Tribunal, EZ, Kolkata Rs. 10,000/- (Rupees ten thousand) each has been deposited by way of Demand Draft bearing No. 160249 and 160248 dtd. 03.12.2025 (enclosed for kind reference and record)

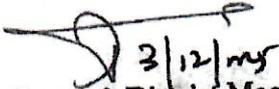
You are therefore requested to kindly appraise the facts before the Hon'ble NGT accordingly.

Yours faithfully,


3/12/2025
Collector & District Magistrate,
Jajpur

Memo No. ~~Date~~ 17355 dt 3/12/2025

Copy submitted to AG, Odisha, Cuttack for kind information and necessary action.


3/12/2025
Collector & District Magistrate,
Jajpur

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भारतीय स्टेट बैंक
STATE BANK OF INDIA
CODE No: 00094

DEMAND DRAFT

Key: NEKCOP
Sr. No: 110529

0 3 1 2 2 0 2 5
D D M M Y Y Y Y

भारतीय स्टेट बैंक
REGISTRAR NATIONAL GREEN TRIB UNAL *****

ON DEMAND PAY
Ten Thousand Only

अदा करें ₹ 10000.00

या इसके आदेश पर
OR ORDER

IOI 000545160248
Name of Applicant
Key: NEKCOP Sr. No: 110529
JAYAPRAKASH NAYAK

AMOUNT BELOW 10001(0/5)

मूल्य प्राप्त / VALUE RECEIVED

8
7
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भारतीय स्टेट बैंक
STATE BANK OF INDIA
आवेदक शाखा / DRAWEE BRANCH: NEW DELHI MAIN BRANCH
कोड नं. / CODE No: 00691

शाखा प्रमुख/अधिकृत हस्ताक्षर
AUTHORIZED SIGNATORY

BRANCH MANAGER
R.N.RATH

रुपय प्राप्त / VALUE RECEIVED
रुपय प्राप्त / VALUE RECEIVED

160248 0000020001 000545 15

R.N.RATH
SS No.R-9607

भारतीय स्टेट बैंक
VALID ON ALL COMPUTER PRINTED
वैधता 3 महीने के लिए है
VALID FOR 3 MONTHS ONLY

TRUE COPY

47

State Bank of India
Demand Draft No. 00094

DEMAND DRAFT

Key: NILLEY
Sr. No: 178206

0 3 1 2 2 0 2 5
D D M M Y Y Y Y

या अर्को आदेशान्वये
OR ORDER

REGISTRAR NATIONAL GREEN TRIB UNAL
DEMAND PAY
Ten Thousand Only

शेरा करी ₹ 10000.00

AMOUNT BELOW 10000(0/5) श्रेय प्राप्त / VALUE RECEIVED

1 2 3 4 5 6 7 8

Key: NILLEY Sr. No: 178206
JAYAPRAKASH NAYAK

भारतीय स्टेट बँक
STATE BANK OF INDIA

भारतीय स्टेट बँक
STATE BANK OF INDIA
REGISTRAR NATIONAL GREEN TRIB UNAL
DEMAND PAY

R.Rath
R.N.RATH

0000249 0000020001 000545 15
SS No. R-9607

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BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTER ZONE BENCH, KOLKATA

Original Application No. 183/2025/EZ

IN THE MATTER OF:

URBASHI JENA

... APPLICANT

VERSUS

STATE OF ODISHA AND ORS

... RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I,
AMBAR KUMAR KAR Collector Jaipur., do hereby appoint:

MR. SATATYA ANAND AND MR. NIKHIL ARADHE

Advocates

K-19, LGF, K Block, Jungpura Extension, New Delhi- 110014,
Mob. No.: +91 – 9454207440/9406712068, Email: satatya@satatyaanand.in /
nikhilaradhe@gmail.com

[hereinafter called the Advocate(s)] to be my Advocate(s) in the above noted case and authorise them:-

To act, appear and plead in the above noted case in this Court or in any other Court or the appellate courts in which the same may be tried or heard.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for execution, review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the



prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whatever they may think fit to do so & sign the power of attorney on

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I undertake that/I/we or my/our duly authorised agent would appear in court on all hearings & will inform the Advocate for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatever ordered by the Court shall be of the Advocate he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I hereby agree that once the fee is paid I will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I do hereunto set my/our hand to there presents the contents of which have been understood by me/ us on this ____th day of December, 2025.

Accepted subject to terms of fees.

Amban Kumar Kar

CLIENT

Satatya Anand
Advocate
(En No:
UP/06762/2019)

Nikhil Aradhe
Advocate
(En No:
MP/4710/2021)